

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-312**  
IB-205/ND/2020

**IN THE MATTER OF:**

Sunman Corporate Services Pvt. Ltd.

....Applicant

**Vs**

Peregrine Logix Pvt. Ltd.

....Respondent

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 11.03.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Sohel Rishabh  
For the Respondent : Adv. Nikunj

**ORDER**

Mr. Nikunj, appeared on behalf of respondent and undertakes to file vakaltnama along with the reply. Let the same be filed within two weeks from today after serving advance copy of the same to the Ld. Opposite Counsel.


Thereafter, petitioner is directed to file rejoinder, if any, within one week after receiving the reply from the respondent. Let the same be filed within two weeks from today after serving advance copy of the same to the Ld. Opposite Counsel.

Petitioner is also directed to serve the copy of the petition to the Ld. Counsel for respondent in the course of the day.



No further adjournment will be granted on any ground. List the case on

**01.04.2020.**



(K.K. VOHRA)  
MEMBER (T)

(Chirag)



(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)